

करा सकें, स्थिति को सामने रख सकें तो सारे देश में इसका स्पष्टीकरण हो जाएगा। वरना इससे भ्रम उत्पन्न होता है और जो प्रयास शान्ति के लिए बढ़ा हो रहा है शायद उसमें कामयाबी मिलने में कठिनाई हो।

REFERENCE TO SCHOLARSHIPS FOR SCHEDULED CASTES AND SCHEDULED TRIBES

SHRI N. H. KUMBHARE (Maharashtra): Mr. Vice-Chairman, Sir, I draw the attention of the Minister of Home Affairs, through you, to the hardships which the Scheduled Caste and Scheduled Tribe students are called upon to suffer owing to the inordinate delay in announcing the revised scheme of scholarships for them. Sir, as you know, there is a Government of India scholarship scheme, according to which students studying in colleges are paid a certain amount by way of scholarship. A day-scholar is being paid Rs. 27 per month. Now, this amount of Rs. 27 is being paid since about twenty years. Now, during these twenty years there has not been an increase of even a single naya paisa. You know better—these twenty years have witnessed a steep rise in the cost of living. Therefore, there had been a persistent demand that there should be a proportionate increase in the amount of scholarship, which has not been done.

SHRI NIREN GHOSH (West Bengal): They will not do anything. But go on. It should be focussed.

SHRI N. H. KUMBHARE: On the 21st November, 1973 when this House was discussing the Report of the Commissioner for the Scheduled Castes and the Scheduled Tribes, in reply to the debate, Shri Mirdha, the hon. Minister in the Ministry of Home Affairs, made a categorical statement that there shall be an overall increase in the amount of the scholarship by 50 per cent. Then he had given a further assurance to us that it

would be his endeavour to see that some more increase was given so that it would be possible for them to face the hard days. It was naturally expected after that announcement, assurance and declaration by the Minister, that there would be some increase in the amount of scholarship, that the revised scheme would be notified and announced before the commencement of the next Session. This has not been done. Even though a period of two months has passed, the scheme has not yet been announced.

Now, the result is that, without any scheme in operation, the Scheduled Caste and the Scheduled Tribe students who have come to join the colleges are not being paid any *ad hoc* amount which was being paid to them previously in anticipation of the sanction of the scholarship. Now, they have stopped paying it. And you can imagine the hardship of these students. Therefore, in view of this hardship, I would request the Home Minister through our Minister for Parliamentary Affairs; and he should convey to the Home Minister the strong feelings of the Scheduled Caste and the Scheduled Tribe students from whom I have been receiving representations that there should be no delay. My only request is that the scheme should be brought into force without any further delay.

श्री देवराव शिवराम पाटिल (महाराष्ट्र) : मैं सरकार से यह जानना चाहता हूँ कि अनुसूचित जातियों और अनुसूचित जन-जातियों के छात्रों को छात्रवृत्ति देने का सरकार ने दो साल पहले जो वचन दिया था उसका क्या हुआ?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA): We will bring to the notice of the Home Minister what Shri Kumbhare has said.

THE VICE-CHAIRMAN (SHRI YOGENDRA SHARMA): The House stands adjourned till 2-30 P.M.

The House then adjourned for lunch at fortythree minutes past one of the clock

The House reassembled after lunch at half past two of the clock, Mr. Deputy Chairman in the Chair.

**THE PUNJAB MUNICIPAL (CHANDIGARH AMENDMENT) BILL, 1974—
CONTD.**

MR. DEPUTY CHAIRMAN: We shall now take up the clause by clause consideration of the Punjab Municipal (Chandigarh Amendment) Bill, 1974. Clause 2—There are three amendments.

The Clause 2—Amendment of section 188

SHRI DEORAO PATIL (Maharashtra): Sir, I move:

1. "That at page 1, lines 11-12, for the words 'using such handcars' the words 'pulling such handcars' be substituted."

SHRI KRISHAN KANT (Haryana): Sir, I move:

2. "That at page 2, after line 8, the following be inserted namely:—

'Provided that in exercise of the powers conferred by clauses (ta), (tb), (tc), (td) and (te), the Chief Commissioner shall be guided by an Advisory Committee to be appointed by the Central Government for the purpose.'

SHRI B. S. SHEKHAWAT (Madhya Pradesh): Sir, I move:

3. "That at page 2, after line 18, the following be inserted namely:—

(iii) the licence shall be given only to those owners of handcars who themselves pull carts."

The questions were proposed.

श्री देवराव पाटिल : उपसभापति महोदय, क्लॉज 2 में हथड़ेला चलाने वालों को लाइसेंस का विनियमन करने और हथड़ेलों के डिजाइन निश्चित करने का अधिकार देने हेतु संशोधन किया जा रहा है। प्रस्तावित सरकारी संशोधन में जो ये शब्द हैं:

"(t) render licences necessary for handcars employed for transport or for hawking articles for sale and for persons using such handcars,"

उसमें मेरे अमेंडमेंट में यह चाहा गया है कि "using such handcars" के स्थान पर "pulling such handcars" रखा जाए। उप-सभापति महोदय, प्रस्तावित संशोधन में यह नहीं कहा गया है कि लाइसेंस केवल उन्हीं व्यक्तियों को दिए जाएंगे जो स्वयं हथड़ेला चलाते हैं और इस प्रकार उस संशोधन से लोग जितने चाहे हथड़ेला प्राप्त कर लेंगे और उन हथड़ेलों को किराए पर देकर हथड़ेला चलाने वालों का शोषण करेंगे और इसी को रोकने के लिए मैंने अपना संशोधन दिया है। मेरे संशोधन से कोई भी व्यक्ति जितने चाहे उतने हथड़ेले प्राप्त नहीं कर लेगा और लाइसेंस उन्हीं व्यक्तियों को प्राप्त होगा जो स्वयं हथड़ेला चलाते हैं।

उपसभापति जी, रोजगार के मूल रूप दो प्रकार के होते हैं—एक तो वेतन पर रोजगार और एक अपना धंधा आप करने वाला रोजगार। रोजगार संबंधी नीति इस प्रकार की होनी चाहिए जिससे अपना धंधा करने वाले के रोजगार का विस्तार हो सके। किराये के रूप में मिलने वाली आय हथड़ेला न चलाने वालों को मिलती है, यह बात मुझे पता हुई है। इससे मालूम होता है कि हथड़ेला चलाने वाले जो लोग हैं उसमें कई ऐसे लोग हैं जो औपचारिक अनौपचारिक रूप से लगातार सरकारी संशोधन से और किराया के रूप में मिलने वाली आय का बड़ा भारी हिस्सा जो हथड़ेला न चलाने वाले हैं उनको मिलता है। हमने